

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 6537 of 2021**

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1. Manik Swarnkar		
2. Rabindra Nath Sarangi @ Rabi Sarangi		
3. Nayan Kumar Sarangi @ Nayan Sarangi		
4. Kanchan Patra	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners	:	Mr. Arun Kr. Pandey, Advocate
For the State	:	Mr. Azeemuddin, Addl. P.P.

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**Order No.02 Dated- 09.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Kamalpur P.S. Case No.03 of 2021 registered under sections 188/269/270/271/147/148/149/323/504/506/353 of the Indian Penal Code.

The Learned counsel for the petitioners submits that the allegation against the petitioners is that the petitioners were member of unlawful assembly and being armed with deadly weapons blocked the Highway consequent upon the death of a minor child in a vehicular accident and they used criminal force against the police personnel deterring them from discharging their duties. It is further submitted that the allegations against the petitioners are all false. It is then submitted that the petitioners are ready and willing to furnish sufficient security including cash security and undertake to cooperate with the investigation of the

case. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on depositing cash security of Rs.5000/- each and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned J.M. 1<sup>st</sup> Class, Jamshedpur, in connection with Kamalpur P.S. Case No.03 of 2021 with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-